

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.12849 of 2018

(Arising out of OIA-CCESA-SRT-APPEALS-PS-183-2018-19 dated 24/07/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

Gujarat Maritime Board

(Magdalla Port), Gmb Bhavan, Makkai Pool,
SURAT, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat-395001

.....Respondent

APPEARANCE:

Sh. Virk H P Singh, Chartered Accountant for the Appellant
Sh. R K Bhashkar, Superintendent (AR)

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 11288 /2021

DATE OF HEARING: 18.03.2021
DATE OF DECISION: 18.03.2021

RAMESH NAIR

Shri. Virk H P Singh, Learned Chartered Accountant appearing on behalf of the appellant M/s. GUJARAT MARITIME BOARD submits that this case has been settled under "SABKA VISHWAS LEGACY DISPUTE RESOLUTION SCHEME", 2019. He also produced the SVLDRS-4 discharge certificate. Therefore, he seeks withdrawal of the appeal.

2. Considering the submission made by Learned Chartered Accountant, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**